

[To be published in the Gazette of India, Extraordinary, Part-II, section 3, sub-section (ii)]

Government of India
Ministry of Finance
(Department of Revenue)
Central Board of Indirect Taxes and Customs
Directorate of Revenue Intelligence

Notification No. 34/2020-Customs (N.T./CAA/DRI)

New Delhi, dated 07.08.2020

S.O. (E). –In terms of the directions contained in Hon’ble CESTAT’s Orders, as stated in column(5) of the Tablebelow and in pursuance of notification No. 60/2015-Customs (N.T.), published *vide* number G.S.R. 453(E), dated 4th June 2015 in Gazette of India, Extra-ordinary, Part-II, section 3, sub-section (i), and as amended by notification No. 133/2015-Customs (N.T.), published *vide* number G.S.R. 916(E) dated 30th November 2015 in Gazette of India, Extra-ordinary, Part-II, section 3, sub-section (i), issued by the Government of India, Ministry of Finance, Department of Revenue, under clause (a) of section 152 of the Customs Act, 1962 (52 of 1962), the Director General, Revenue Intelligence, hereby appoints the Additional Director General (Adjudication), Directorate of Revenue Intelligence, Mumbai as the Common Adjudicating Authority in respect of noticee mentioned in column (3) of the Table for the purpose of adjudication of Show Cause Noticementioned in column (2) of the Table namely:-

Table

Sl. No.	Show Cause Notice Number and Date	Show Cause Notice issued to	Show cause notice issued by	Hon’ble CESTAT’s Order No. and Date
(1)	(2)	(3)	(4)	(5)
1.	DRI/MZU/G/Inv-02/2008-2009 dated 29.08.2009.	M/s Graphite India Ltd., Bakhtawar, 2 nd Floor, Nariman Point, Mumbai.	Additional Director General, Directorate of Revenue Intelligence, Mumbai.	A/86745/2019 dated 17.09.2019 in Customs Appeal No. 667 of 2012

[F. No. DRI/HQ-CI/50D/CAA-21/2020]

(JASPREET SINGH SUKHIJA)
JOINT DIRECTOR

Copy forwarded for information and updation of record to:-

- 1. Additional Director General (Adjudication), Directorate of Revenue Intelligence, 2nd Floor, New Custom House, Ballard Estate, Mumbai.**
- 2. Principal Additional Director General, DRI- Mumbai with the request to inform the noticee to the show cause notice regarding appointment of Common Adjudicating Authority. It is also requested to send *the case file alongwith copy of SCN, RUDs and acknowledgement of the Show Cause Notice to the Common Adjudicating Authority appointed.***